

85 सैटों का, जिन में लगभग 5064 पृष्ठ हैं, अनुवाद कर दिया है।

(ख) सांविधिक नियमों और आदेशों के 635 सैट मंत्रालय के अनुवाद अनुभाग के पास अनुवाद के लिए बाकी हैं। यह बता सकना कठिन है कि यह सारा कामकिस तारीख तक पूरा हो जायेगा किन्तु इस बात का पूरा प्रयत्न किया जाता है कि यह सम्पूर्ण काम यथाशीघ्र पूरा हो जाए।

### सूची

1. भारतीय दण्ड संहिता, 1860
2. दण्ड प्रक्रिया संहिता, 1898
3. भारतीय साक्ष्य अधिनियम, 1872
4. सिविल प्रक्रिया संहिता, 1908
5. भारतीय संविदा अधिनियम, 1872
6. सम्पत्ति अन्तरण अधिनियम, 1882
7. भारतीय भागिता अधिनियम, 1932
8. भारतीय माल विक्रय अधिनियम, 1930
9. परक्राम्य लिखित अधिनियम, 1881
10. भारतीय न्यास अधिनियम, 1882
11. मर्यादा काल अधिनियम, 1963
12. यथोल्लिखित अनुतोष अधिनियम, 1963
13. संरक्षक तथा प्रतिपालित अधिनियम, 1890
14. हिन्दू अप्राप्तवयता तथा संरक्षकता अधिनियम, 1956
15. भारतीय रजिस्ट्रीकरण अधिनियम, 1908

### Supply of Rabi Seeds to Uttar Pradesh

62. { Shri Vishram Prasad:  
Shri Bagri:  
Shri Sarjoo Pandey:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there was a great demand of rabi seeds from the Government of U.P.; and

(b) if so, the various seeds supplied to meet the demand?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). The Government of U.P. asked for the assistance of the Government of India in the supply of the following quantities of rabi seeds from the Punjab:

1. Wheat	21,000 tonnes.
2. Barley	8,000 tonnes.
3. Gram	12,000 tonnes.
4. Peas	9,000 tonnes.

Total : 55,000 tonnes.

Subsequently, in view of the high prices of gram, barley and peas, the Government of U.P. desired that the entire quantity of 50,000 tonnes might be supplied in the form of wheat. Arrangements could, however, be made for the allotment of only 37,000 tonnes of wheat as the Government of Punjab was unable to spare larger quantity. Out of this allotment, 32,000 tonnes were despatched by the 3rd November, 1964.

### Report on the Viscount Crash

63. { Shri Vidya Charan Shukla:  
Shri Vishram Prasad:  
Shri D. D. Mantri:

Will the Minister of Civil Aviation be pleased to state:

(a) whether any conclusions have been arrived at in the inquiry initiated into the deficiencies of Indian Airlines Corporation and Directorate of Civil Aviation mentioned in Justice Khosla's report on the Viscount crash near Agra;

(b) if so, the conclusions arrived at, and

(c) the remedial action taken to improve the existing state of affairs?

**The Minister of Civil Aviation (Shri Kanungo):** (a) to (c). The points made by Mr. Justice Khosla in regard to the deficiencies of the Indian Airlines Corporation and the organisation of the Director General of Civil Aviation revealed during the inquiry into the accident to Indian Airlines Corporation Viscount aircraft on 11th September 1963 near Agra, are under examination.

**Indo-Norwegian Fisheries Project**

64. { Shri R. G. Dubey:  
Shri Pottakkatt:  
Shri A. V. Raghavan:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether an Indo-Norwegian Fisheries Project was opened recently at Mandapam in Madras; and

(b) the yield expected when the project is completed as compared to the yield at present?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) Yes, on the 4th October, 1964.

(b) The required information is being collected and will be placed on the table of the Sabha as soon as it is ready.

**Tribals**

65. { Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri M. L. Dwivedi:  
Shrimati Savitri Nigam:

Will the Minister of Social Security be pleased to state:

(a) whether Government are aware that the tribal people lose their tribal character along with their movement from one State to the other;

(b) if not, why restrictions have been put to a certain area for a particular tribe for recognising her or his race as Scheduled Tribe; and

(c) how this anomaly is going to be removed?

**The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar):** (a) to (c). In accordance with article 342(1) of the Constitution, tribes or tribal communities or parts of or groups within tribes or tribal communities are specified as Scheduled Tribes with respect to a State. The question whether a tribe in a particular portion of a State or in another State actually possesses tribal characteristics is one to be determined on the basis of facts which are being ascertained and such anomalies as may be disclosed by a study of the facts will be removed in due course.

**'Dal' Shortage in West Bengal**

66. { Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri M. L. Dwivedi:  
Shrimati Savitri Nigam:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there was acute 'Dal' shortage in West Bengal due to ban on export by other States from September onwards;

(b) whether it is also a fact that the Dal Millers' Association has requested Central Government to remove this ban by the State Governments; and

(c) if so, the reaction of Government in the matter?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) West Bengal is highly deficit in pulses and depends mostly on supplies from other States. Recently the Governments of Punjab, Uttar Pradesh and Rajasthan have banned the export of gram and gram dal in order to increase availability of gram for seed purposes. Madhya Pradesh Government have also imposed informal restrictions on export